

ITEM NO.6

COURT NO.2

SECTION XIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

I.A. Nos. 10-12 IN C.A. NO. 3196-3198/2014 AND I.A. NOS. 1-3,  
10-12 AND I.A. NO. 17 IN C.A.NO.3198/2014 AND I.A. NOS. 22-27 IN  
C.A. NOS. 3199, 3211, 3213, 3216, 3217 AND 3218/2014 in Civil  
Appeal No(s). 3196-3198/2014

STATE OF KERALA &amp; ORS.

Appellant(s)

VERSUS

B.SURENDRA DAS ETC.

Respondent(s)

(for directions and permission to file addl. documents and office  
report)  
(for final disposal)

WITH

I.A.No.14-16, 17 & I.A.NO.... in C.A. No. 3199-3218/2014  
(With appln.(s) for directions, permission to file addl.documents)

WITH I.A.Nos.19-21 and I.A.Nos.28-48 in C.A.Nos.3199-3218/2014  
(for direction and office report)

Date : 14/07/2014 These applications were called on for hearing  
today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU  
HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s)

Mr.V.Giri, Sr.Adv.  
Mr. Ramesh Babu M. R. ,Adv.

For Respondent(s)

Dr.Abhishek M.Singhvi, Sr.Adv.  
Mr. Sanand Ramakrishnan ,Adv.  
Mr.K.B.Pardeep, Adv.  
Mr.Rajeev Mishra, Adv.

Mr. M. P. Vinod ,Adv.  
Mr.Ajay K.Jain, Adv.

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Mr.Vimlesh Kumar, Adv.

Digitally signed by  
Ramana Venkata Ganti  
Date: 2014.07.15  
12:41:41 IST

Mr.Kapil Sibal,Sr.Adv.  
Mr.C.U.Singh, Sr.Adv.

Reason:

Mr.Roy Abraham, Adv.  
Ms.Seema Jain, Adv.  
Mr. Himinder Lal ,Adv.

2

Mr. Romy Chacko ,Adv.  
Mr.Varun Mudgal, Adv.

Ms. Sumita Hazarika ,Adv.  
Ms.Ipsita Behura, Adv.

Mr. Rohit Kumar Singh ,Adv.

Mr.P.D.Baby John, Adv.  
Mr. Sajith. P ,Adv.

Ms. Kiran Bhardwaj ,Adv.

Mr. Venkita Subramoniam T. R. ,Adv.  
Mr.Rahat Bansal, Adv.  
Mr.P.Sreekumar, Adv.

Ms. Usha Nandini. V ,Adv.

Mr. Alex Joseph ,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Application(s) for impleadment, if any, is/are allowed.

List the matters in the first week of December, 2014 on a  
non-miscellaneous day.

(G.V.Ramana)  
Court Master

(Vinod Kulvi)  
Asstt.Registrar